

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)...../2014
(CC No(s). 16551/2014)

(Arising out of impugned final judgment and order dated 29/05/2014
in WP No. 8879/2013 passed by the High Court Of Judicature at
Allahabad)

INSURANCE REGULATORY AND DEV. AUTHORITY

Petitioner(s)

VERSUS

VIRENDER PAL KAPOOR AND ORS

Respondent(s)

I.A. 1/2014(with c/delay in filing SLP and office report)

WITH

S.L.P.(C)..../2014 (CC No. 16651/2014)

(With appln.(s) for c/delay in filing SLP,exemption from filing
certified copy of the impugned order and Office Report)

Date : 05/01/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. K. Krishnamurthy, Sr. Adv.
Mr. Deepak K. Naag, Adv.
Mr. Parmanand Gaur, Adv.
Ms. Vijay Lakshmi, Adv.

Mr. Maninder Singh, ASG
Mr. Sanjay Kapur, Adv.
Mr. Anmol Chandan, Adv.
Ms. Priyanaka Das, Adv.
Ms. Daisy Hannah, Adv.

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, Adv.
Ms. Taruna Singh Baghel, adv.
Mr. Aviral Shukla, Adv.

Signature Not Verified

Ms. Pankhuri Bhardwaj, Adv.

Digitally signed by

Madhu Bala

Date: 2015.01.06

...2/-

15:51:41 IST

Reason:

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UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Exemption from filing certified copy of the

impugned order is allowed.

Issue notice.

Tag with SLP(C)NO. 15288 of 2014.

Mr. Ardhendumauli Kumar Prasad, Advocate

accepts notice on behalf of Respondent No. 1 in both
the matters.

(MADHU BALA)
COURT MASTER

(ASHA SONI)
COURT MASTER